



The Calcutta Gazette

Extraordinary

Published by Authority

FRIDAY, SEPTEMBER 8, 1939.

PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL

REVENUE DEPARTMENT.

NOTIFICATION.

No. 4866P.—8th September 1939.—In exercise of the power conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor is pleased to direct that the Registration Ordinance, 1939 (Ordinance No. II of 1939), shall apply to the Chittagong Hill Tracts.

By order of the Governor,

N. V. H. SYMONS,

Secy. to the Govt. of Bengal.

HOME DEPARTMENT.**Political.****NOTIFICATION.**

No. 4867P. — 8th September 1939. — In exercise of the power conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor is pleased to direct that the Registration Ordinance, 1939 (Ordinance No. II of 1939), shall apply to the Darjeeling district and to the partially excluded areas of the Mymensingh district.

By order of the Governor,

E. N. BLANDY,

Chief Secy. to the Govt. of Bengal.

HOME DEPARTMENT.**Political.****NOTIFICATION.**

No. 4871P.—8th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Monday, the 4th September 1939, is published for general information.

E. N. BLANDY,

Chief Secy. to the Govt. of Bengal.

GOVERNMENT OF INDIA**FINANCE DEPARTMENT.****NOTIFICATIONS.**

Simla, the 4th September 1939.

No. 123-S.R.B.—In exercise of the powers conferred by section 2 of the Defence of India Ordinance, 1939, the Central Government is pleased to direct that the following amendments shall be made in the Defence of India Rules, namely:—

1. In rule 91 of the said Rules,—
 - (a) in sub-rule (3) for the words "Central Government" the words "Reserve Bank of India" shall be substituted;
 - (b) in sub-rule (4) for the words "by or on behalf of the Central Government," at both places where those words occur, the words "by the Reserve Bank of India" shall be substituted.

2. In rule 93 of the said Rules, for the words "Central Government." wherever they occur, the words "Reserve Bank of India" shall be substituted.

No. 125-S.R.B.—Mr. B. C. A. Cook, I.C.S., is appointed Controller of Enemy Firms, with effect from the 4th of September 1939.

No. 126-S.R.B.—In exercise of the powers conferred by rule 105 of the Defence of India Rules, the Central Government is pleased to appoint the Agent of every branch of the Imperial Bank of India in British India to be an Inspector of Enemy Firms for the revenue district in which the branch is situate.

No. 127-S.R.B.—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Ordinance, 1939, the Central Government is pleased to direct that the following powers under the Defence of India Rules may be exercised by the Controller of Enemy Firms, namely:—

- (i) the power, under rule 105, of appointing Deputy Controllers and Inspectors of Enemy Firms, and of providing for the distribution and allocation of the work to be performed by them, and
- (ii) all powers under rules 107, 110 and 111.

C. E. JONES,

Secy. to the Govt. of India.

FINANCE DEPARTMENT (CENTRAL REVENUES).**NOTIFICATION.****CUSTOMS.**

Simla, the 4th September 1939.

No. 53.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to prohibit the bringing or taking by sea or land into British India from any place other than Burma or out of British India to any place other than Burma, gold coin, gold bullion or gold ingots, whether refined or unrefined, except on the authority of a licence granted in this behalf by the Reserve Bank of India.

N. R. PILLAI,

Joint Secy. to the Govt. of India.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4872P.—8th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Tuesday, the 5th September 1939, is published for general information.

E. N. BLANDY,

Chief Secy. to the Govt. of Bengal.

GOVERNMENT OF INDIA

LEGISLATIVE DEPARTMENT.

Simla, the 5th September, 1939.

ORDINANCE No. VI of 1939.

AN

ORDINANCE

TO

provide for the detention of enemy ships in ports in British India.

WHEREAS an emergency has arisen which makes it necessary to provide for the detention of enemy ships in ports in British India;

NOW THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General is pleased to make and promulgate the following Ordinance:—

Short title,
extent and
commencement.

1. (1) This Ordinance may be called the Detention of Enemy Shipping Ordinance, 1939.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

Detention of
enemy shipping.

2. (1) No enemy ship shall be allowed to depart from any port in British India.

(2) All cargo on board any enemy ship detained under this Ordinance, other than goods the exportation of which from British India is prohibited by or under any law for the time being in force, shall be released.

(3) Every enemy ship detained under this Ordinance shall, together with all cargo thereon the release of which is not required by sub-section (2), be brought before the Prize Court forthwith for adjudication.

LINLITHGOW,

Viceroy and Governor-General.

SIMLA;

The 4th September, 1939.

G. H. SPENCE,

Secy. to the Govt. of India.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4873P.—8th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Tuesday, the 5th September 1939, is published for general information.

E. N. BLANDY,

Chief Secy. to the Govt. of Bengal.

GOVERNMENT OF INDIA

HOME DEPARTMENT.

NOTIFICATIONS.

Simla, the 5th September 1939.

No. 21/114/39-Political (W)-I.—Whereas the Central Government considers it expedient that special precautions should be taken to prevent the entry of unauthorised persons into certain places.

Now, therefore, in exercise of the powers conferred by rule 7 of the Defence of India Rules, 1939, the Central Government is pleased to declare the places specified in the Schedule hereto annexed to be protected places.

SCHEDULE.

(1) Name of Protected Place.	(2) Locality.	(3) Boundaries or other description.
1. Sewri Oil Depot	Bombay	On the North by the Kharup Creek and Antop village. On the South by Sewri Koliwada road. On the East by the sea and Sewri Fort. On the West by the Port Trust Railway.
2. Pir Pau Pier	Bombay	Situated in Trombay Island. Projects into the sea for a distance of 6,000 feet with an area of land accommodating Pump house at the North and with open boundaries.
3. Security Press	Nasik	The area of the Security Press is as enclosed by an eight foot wall and fence.
4. Bulk Oil Tanks, Burmah Shell Company.	Ambala	The walls surrounding the Tanks.
5. Bulk Oil Tanks, Vacuum Oil Company.	Ambala	The walls surrounding the Tanks.
6. Rawalpindi Electric Power Co., Ltd., Offices and Central Power Station.	Rawalpindi	Fenced off area bounded by Mayo road on the South, Marir Hassan village on the East, N. W. Railway track to Arsenal on the North and the premises of Saifi Ice Factory on the West.
7. Lalkurty Bazaar Electric Sub-Station.	Rawalpindi	The Sub-Station of the Rawalpindi Electric Power Co., Ltd., adjoining No. 1 Line Coy., Gough Road, Lalkurty Bazaar.
8. Mai Vero Electric Sub-Station	Rawalpindi	The Sub-Station of the Rawalpindi Electric Power Co., Ltd., adjoining Police Division B Saidpur Road at Mai Vero.
9. Rawalpindi City Electric Sub-Station.	Rawalpindi	The Sub-Station of the Rawalpindi Electric Power Co., Ltd., Ganj Mandi near the Civil Hospital in Rawalpindi City.
10. Saddar Bazaar Electric Sub-Station.	Rawalpindi	The Sub-Station of the Rawalpindi Electric Power Co., Ltd., at the junction of Edwards road and Ellenborough road.
11. Rawalpindi Electric Power Company Power House.	Jhelum	The hedge dividing the Rawalpindi Electric Power Company compound from (a) Station Road, (b) Captain Sir Sher Mohd. Khan's compound, (c) The Supply Depot.

1 Name of Protected Place.	2 Locality.	3 Boundaries or other description.
12. Rawalpindi Electric Power Company Power House.	Abbottabad	Area enclosed by barbed wire fence on North side of Bardasht Khana road opposite Grass Farm Stack Yard.
13. Hydro Electric Transforming Station.	Peshawar	The area enclosed by the fence.
14. Pushtakhara Water Works	Peshawar	The area enclosed by the defended wall.
15. Hydro-Electric Sub-Station	Mardan	The Hydro-Electric Sub-Station adjoining the Local Police Lines at Mardan.
16. Hydram Pumping Station on the Nowshera Minor.	Risalpur	The area enclosed by the compound fence.
17. Railway Mechanical Workshops.	Pahartali (A.B.R.) Kharagpur (B.N.R.) Dohad (B. B. & C. I. R.) Parel (B. B. & C. I. R.) Ajmere (B. B. & C. I. R.) Kanchrapara (E. B. R.) Saidpur (E. B. R.) Jamalpur (E. I. R.) Lucknow. (Sharbagh, E. I. R.) Lucknow (Alambagh, E.I.R.) Lilloah (E. I. R.) Ondal (E. I. R.) Parel (G. I. P. R.) Matunga (G.I.P.R.) Jhansi (G. I. P. R.) Porambur (M. & S. M. R.) Hubli (M. & S. M. R.) Moghalpura (N. W. R.) Sukkur (N. W. R.) Golden Rock (S. I. R.) Gorakhpur (B. & N. W. R.)	The fences or walls bounding the workshops in each case.
18. Civil Aerodromes ..	Karachi Airport (Drigh Road) Delhi (Safdarjung). Allahabad. Dum Dum. Cawnpore. Ahmedabad. Bombay (Juhu). Madras. Jacobabad. Lahore.	The fences bounding the aerodromes and its establishments in each case.
19. All India Radio Studios, Transmitters and Receiving Centres.	Peshawar Trichinopoly. Bombay.	The fences or walls bounding the establishments in each case.
20. All India Radio Studios and Transmitter.	Lahore Delhi. Lucknow. Calcutta. Madras. Dacca.	The fences or walls bounding the establishments in each case.
21. All India Radio Receiving Centre.	Todapur	The fences or walls bounding the Receiving Centre.
22. Indian Radio and Cable Communications Company Wireless Transmitting Station.	Kirkoe	The fences or walls bounding the Transmitting Station.
23. Indian Radio and Cable Communications Company Wireless Receiving Station.	Dhond	The fence or wall bounding the Receiving Station.

No. 21/114/39-Political (W)-II.—Whereas the Central Government considers it expedient to regulate the entry of persons into certain areas.

Now therefore in exercise of the powers conferred by rule 8 of the Defence of India Rules, 1939, the Central Government is pleased—

- (1) to declare that the areas specified in the first column of the Schedule hereto annexed shall be protected areas; and

- (2) to direct that on and after the date specified in the corresponding entry in the second column of the said Schedule, no person who was not at the beginning of that day resident in the said areas, shall be therein, except in accordance with the terms of a permit granted to him by the authority specified in the corresponding entry in the third column of the said Schedule.

SCHEDULE.

(1) Description of Protected Area.	(2) Date of commencement of restrictions on residence.	(3) Authority to grant permits for residence.
1. <i>Karachi Dock Area.</i> —The area within the following boundaries:—A line from the shore just East of the Caltex Oil Tanks running 1,000 yards North West to the High Water line of China Creek and following this round Kiameri and Napier Mole bridge—thence inclusive the Hindu bathing ghat and temple to the junction of Bandar and Edulji Dinshaw roads—thence to the junction of Edulji Dinshaw and Harris roads and due West to the High Water marks.	5th September 1939	Fortress Commander, Karachi.
2. <i>Khaur Oil Field.</i> —The area enclosed by a line drawn from Attock Oil Co. Ltd. well No. 115 lying N. W. of Khaur village to the corner of the P. W. D. road adjacent to the Attock Oil Co. Ltd. Hospital, thence to the N. W. corner of the boundary fence of the Attock Oil Co. Ltd. motor repair workshop drawn so as to include the D. C. electric power house, thence following the Northern boundary of the Attock Oil Co. Ltd. Godown yard to well No. 7 thence southward to the northern escarpment of the hills bounding the oilfield on the south and following the said hills to the starting point well 115.	5th September 1939	Commander, Rawalpindi Brigade or Area.
3. <i>Dhulian Oilfield.</i> —The area enclosed by the boundary pillars of the Attock Oil Co. Ltd. land acquisition area lying generally S. W. of Dhulian village and South and S. E. of Gharibwal village. The Area is as notified for acquisition by Punjab Gazette No. 2051/I. & L. 39/19156 and 2051 I. & L. 39/19162 of 27th May 1939.	5th September 1939	Commander, Rawalpindi Brigade or Area.
4. <i>Morgah Oil Refinery.</i> —The area of the Oil Refinery at Morgah is as enclosed by the Refinery boundary fence.	5th September 1939	Commander, Rawalpindi Brigade or Area.
5. <i>Kalabagh Bridge Area.</i> —The area enclosed by a line running from 3170, S. E. to 3468, N. W. to 3872, thence to 4076 and S. W. along river bank to 3170. Also a bridgehead of 200 yards radius on the North side of the River Indus at 3076.	5th September 1939	Officer Commanding, Mari Indus.
6. <i>Digboi Oilfields.</i> — (a) The area covered by an area five miles in radius from Digboi Railway station. (b) An area extending to one mile on each side of Digboi-Tinsukia road. (c) An area one mile in radius from Tinsukia Railway station.	5th September 1939	Superintendent of Police or Military Officer Commanding the Area.

H. J. FRAMPTON,

Deputy Secretary to the Government of India.